

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

12. IA(I.B.C)/1616(MB)2024
IA(I.B.C)/5840(MB)2023
IN
C.P. (IB)/1255(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: Agrasen Trade Merchants Private Limited
VS
Moli Merchant Traders Private Limited

Section 7, 54(1) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. Ms. Geeta Lundwani, Ld. Counsel for the Applicant present through physical mode.
IA-1616/2024
2. This is an Application filed under Rule 11 of NCLT Rules, 2016 by the Applicant to place on record the Preliminary Report. The same is taken on record to that effect.
3. In view of aforesaid, the present Application is **allowed** and disposed of.
4. At the request of Counsel, post IA/5840/2023 on **09.07.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)